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ITEM NO.1 COURT NO.3 SECTION II-B

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34207/2018

(Arising out of impugned final judgment and order dated 05-10-2017 in CRA No. 205/2014 passed by the High Court Of Gujarat At Ahmedabad)

ZAKIA AHSAN JAFRI & ANR.

Petitioner(s)

**VERSUS** 

THE STATE OF GUJARAT & ANR.

Respondent(s)

IA No. 154256/2018 - CONDONATION OF DELAY IN FILING

IA No. 154257/2018 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 173677/2018 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 161337/2018 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 154254/2018 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date: 11-11-2021 These matters were called on for hearing today.

#### CORAM:

HON'BLE MR. JUSTICE A.M. KHANWILKAR HON'BLE MR. JUSTICE DINESH MAHESHWARI HON'BLE MR. JUSTICE C.T. RAVIKUMAR

#### For Petitioner(s)

Mr. Kapil Sibal Sr. Adv.

Mr. Mihir Desai Sr. Adv.

Ms. Aparna Bhat, AOR

Ms. Karishma Maria, Adv

Mr. Nizam Pasha, Adv.

Mr. Adit Pujari, Adv.

Mr. Raghav Tankha, Adv.

Mr. Mihir Joshi, Adv.

### For Respondent(s)

Mr. Tushar Mehta, Ld. S.G

Mr. Mukul Rohatgi Sr. Adv.

Mr. Maninder Singh Sr. Adv.

Ms. Kanu Agrawal, Adv.

Ms. Deepanwita Priyanka, AOR

Mr. Aniruddha P. Mayee, AOR

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UPON hearing the counsel the Court made the following O R D E R  $\,$ 

Heard-in-part.

For further arguments, list this matter on 16.11.2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)